

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 30803/2016

(Arising out of impugned final judgment and order dated 04-10-2016 in CMWP No. 22910/2016 passed by the High Court of Judicature at Allahabad)

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(and IA No.141715/2017-impleading party and IA No.141719/2017-EXEMPTION FROM FILING O.T.)

Date : 08-02-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s)

Mr. Gaurav Agarwal, Adv.
Mr. Raj Singh Rana, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s)

Ms. Aishwarya Bhati, Adv.
Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Mr. Jabar Singh, Adv.
Mr. Vipul Maheshwari, Adv.
Mr. Akshay Saxena, Adv.
V. Maheshwari & Co.

Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by the learned counsel for the petitioner.

The matter stands adjourned and be listed along with SLP (C)No. 30906 of 2016.

(NIDHI AHUJA)
COURT MASTER (SH)

(SANTOSH KUMAR)
COURT MASTER (NSH)